

(b) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : (a) No, Sir.

(b) The Government do not consider it necessary to have any such measure for the present.

EMPLOYMENT OF WORKERS IN BHARAT HEAVY PLATES AND VESSELS, LTD.

4974. SHRI V. NARASIMHA RAO: SHRI MANGALATHUMADAM:

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

(a) whether it is a fact that the Bharat Heavy Plates and Vessels Plant management is recruiting skilled and unskilled workers beyond the State Rules ;

(b) if so, the action taken by his Ministry regarding employment in that plant; and

(c) the number of skilled and unskilled workers category-wise, recruited and the workers to be recruited ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) :

(a) No Sir. There is nothing in the recruitment policy or practice followed by the Management of the Project which is contrary to the rules.

(b) Does not arise.

(c) At present there are 139 skilled workers and 35 semi-skilled workers. No permanent appointment has been made against unskilled vacancies. The casual labour employed for construction against permanent unskilled vacancies is proposed to be absorbed to the extent possible. 690 skilled workers, 76 semi-skilled workers and 22 unskilled workers are proposed to be employed by the end of 1970. The corresponding figures of employment by the end of 1973 are likely to be 1303 skilled workers, 132 semi-skilled workers and 34 unskilled workers.

SMALL SCALE INDUSTRIES AROUND DELHI

4975. SHRI LOBO PRABHU: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) with reference to the report in the *Economic Times* of 17th October, 1969, how the Planning Commission approved the small scale industry around Delhi which is reported to be working at less than 50 per cent of capacity even in the privileged Okhla Estate;

(b) whether the Fourth Plan has considered the existing shortage of raw materials in approving of the further expansion of small scale industry; and

(c) how is it that quota for steel of the Director General of Technical Development was doubled when many small scale units were transferred from him to the small sector; and

(d) whether it is a fact that allocations of controlled commodities is made on population basis and not on established capacity of units and whether it was made with the concurrence of the Planning Commission?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) and (b). No specific approval or licensing is required for establishment of small scale industrial units.

(c) The allocations of steel for units on the books of the Director General of Technical Development are made on the basis of their requirements as assessed by the DGTID.

(d) No, Sir.

ABOLITION OF UPPER HOUSES IN STATES

4976. SHRI CHENGALRAYA NAIDU: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that in view of the support in Parliament for abolition of Upper Houses in the States, Government propose to direct all States to pass Resolutions for the abolition of Upper Houses;

(b) if so, the reaction of the State Governments where Upper Houses are functioning; and

(c) whether any legislation is likely to be introduced in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM): (a) No, Sir.

(b) and (c). Do not arise.